

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Criminal Appeal No(s). 420/2012

SURESH & ANR.

Appellant(s)

VERSUS

STATE OF HARYANA
(With appln.(s) for bail and office report)

Respondent(s)

Date : 17/09/2014 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE ADARSH KUMAR GOELFor Appellant(s) Mr. R.S. Suri, Sr. Adv.
Ms. Shabana, Adv.
Ms. Shama Praveen, Adv.
Mr. Harinder Mohan Singh, Adv.For Respondent(s) Mr. Roopansh Purohit, A.A.G.
Mr. Ramesh Kumar, Adv.
Dr. Monika Gusain, Adv.UPON hearing the counsel the Court made the following
O R D E R

Heard further submissions of Mr. R.S. Suri, learned senior counsel appearing on behalf of the appellants and Mr. Roopansh Purohit, learned Additional Advocate General, appearing on behalf of the respondent-State of Haryana. Learned counsel are requested to make submissions regarding Section 357A of the Code of Criminal Procedure.

Mr. L. Nageswara Rao, learned Additional Solicitor General of India is also requested to assist this Court on this aspect.

List this matter as part heard on 24.09.2014 for further hearing.

Signature Not Verified

Digitally signed by
Sushil Kumar Rakheja
Date: 2014.09.17
17:37:27 IST
Reason:(S.K. RAKHEJA)
COURT MASTER(MALA KUMARI SHARMA)
COURT MASTER